

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

7. IA 2009/2023 In C.P. (IB)/1269(MB)2021

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2023**

**NAME OF THE PARTIES: - Anurag Kumar Sinha**  
**IN THE MATTER OF**  
**Rajul Mehta and Others**  
**V/s**  
**Richfeel Health and Beauty Pvt Ltd**

**APPEARANCES: -**

**FOR THE LIQUIDATOR** : Adv. Manoj Kumar Mishra

**Section: 60(5), U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC).

**I.A. 2009/2023-** The present interlocutory application is filed by the R P seeking urgent hearing of **I.A. 3816/2022 & I.A. 1251/2023** and placing **HIGH ON BOARD** on the next date of hearing. Counsel appearing for the R P submits that by IA 1251/2023 is filed for seeking replacement of the Resolution Professional, Mr. Anurag Kumar Sinha by the new Resolution Professional namely Mr. Mayur Rajendra Kumar Popat. The said replacement of RP has also been approved by the Committee of Creditors in its 4th Coc meeting. It is evident from the record that the said IAs are listed for orders on **22.06.2023**. Considering the submissions made by the Counsel, Registry is directed to prepone the date from **22.06.2023** to **15.06.2023 HIGH ON BOARD**. In view of the aforesaid observations, the **I.A. 2009/2023** is **allowed** and **disposed**.

Sd/-  
**SHYAM BABU GAUTAM**  
**Member (Technical)**  
Manish Tiwari

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**